

(2023) 03 KL CK 0092

In the High Court Of Kerala

Case No : Writ Petition (C) Nos.7854, 7723, 8041, 8075, 7566 Of 2023

Anjali Santhosh

APPELLANT

Vs

National Commission For Indian System Of Medicine

RESPONDENT

Date of Decision : 09-03-2023

Acts Referred:

Citation : (2023) 03 KL CK 0092

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : B.S.Sivaji, Dhanya Sreenivasan, Manu S.

Final Decision : Dismissed

Judgement

Sathish Ninan, J.

1. Petitioners are BAMS students of the batches commenced during the years ranging from 2010-2019. Essentially what the petitioners seek for is, a direction to the Kerala University of Health Sciences to permit the petitioners to appear in third professional BAMS Degree Examinations scheduled to be held this month.

2. Heard learned counsel for the petitioners and the learned Standing Counsel for the University.

3. As per the Regulations of the year 2016, for appearing in the Third Professional Examination, the students should have cleared the First Professional Examination. As regards the batches prior to the year 2016, as per the Regulations applicable, for appearing in the third professional examination, the students should have cleared the first and Second Professional Examinations. It is for non-satisfaction of the requirement regarding clearing of the previous years professional exam as above, that the petitioners are not permitted by the University to appear for the third professional examination.

4. Satisfaction of the requirement as above, is not disputed by the petitioners. It is not the case that the petitioners did not get at least two chances to clear the

first/second professional exams as the case may be. Admittedly they had at least more than two chances. Therefore, there is no justification to seek for deviation from the University regulations. The request of the petitioners is not liable to be granted.

The writ petitions fail and are dismissed.